### GOVERNMENT OF ODISHA FINANCE DEPARTMENT

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#### **OFFICE MEMORANDUM**

/F., FIN-WM-CMS-0001-2022

dated 20.08.2022

Sub: Guidelines for timely spending of budgetary grants through implementation of Cash Management System in the selected Departments through Quarterly Expenditure Allocation (QEA) and Monthly Expenditure Plan (MEP) in the Financial Year 2022-23.

Pursuant to the provisions of sub-section (1-a) of Section 8 of the Odisha Fiscal Responsibility & Budget Management Act, the State Government do hereby lay down the following Guidelines for timely spending of budgetary grants through the **Cash Management System** in 2022-23. The system was initially adopted in respect of the 10 Demand for Grants administrated by large spending Departments during the financial year 2010-11. Thereafter, it has been extended to 10 more Departments during 2011-12 to 2017-18. All these 20 Departments will also continue to remain under the purview of Cash Management System in 2022-23. The list of these 20 Departments and the Demand for Grants is furnished in **Annexure-I**.

2. The Cash Management System has the following objectives: -

*i.* Even pacing of expenditure within the financial year.

- *ii.* Reduce rush of expenditure during the last quarter especially in the last month of the financial year.
- **iii.** Front loading of expenditure in the 1<sup>st</sup> three quarters of the financial year so that corrective measures can be taken in the mid-year to achieve the fiscal objectives.
- *iv.* Curb the tendency of parking of funds outside Government Account.
- **v.** Effective monitoring of the expenditure pattern.
- vi. Improve the quality of expenditure.
- vii. Better Ways & Means Management.

**3.** The budgetary provision and expenditure of the State Classification Government has been classified into the following four broad categories.

of budgetary provision and expenditure

#### A. Administrative Expenditure:

- (i) Establishment, Operations & Maintenance (EOM) Expenditure
- (ii) Debt Servicing Expenditure

Objectives of the Cash Management System

#### B. Programme Expenditure:

- (i) State Sector Schemes
- (ii) Central Sector Schemes
- (iii) Centrally Sponsored Schemes

#### C. Disaster Response Funds:

- (i) State Disaster Risk Management Fund (SDRMF)
- (ii) National Disaster Risk Management Fund (NDRMF)
- D. Transfers from State:
  - (i) Union Finance Commission Transfers to Local Bodies
  - (ii) State Finance Commission Transfers to Local Bodies
  - (iii) Other Transfers

4. Online module for Quarterly Expenditure Allocation (QEA) & Monthly Expenditure Plan (MEP) under Cash Management System in BETA:

(i) Guidelines for spending of budgetary grants through the Cash Management System out of the Vote on Account for the year 2022-23 i.e. from April to July 2022 was issued vide Finance Department O.M No.11904/F, dated 12.05.2022. Online platform was provided to the Departments to update their Quarterly Expenditure Allocation (QEA) and indicative Monthly Expenditure Plan (MEP) in **Budget Execution Technique Automation (BETA) System** for the month from April to July, 2022.

(ii) The provision under different schemes in Programme Expenditure (State Sector Schemes, Central Sector Schemes, Centrally Sponsored Schemes), Administrative & other Expenditure has undergone modification in a few cases in the Budget Estimates for 2022-23 which necessitates re-fixation of the Quarterly Expenditure Allocation (QEA) and Monthly Expenditure Plan (MEP) pertaining to all the four Quarters.

(iii) Accordingly, the Quarterly Expenditure Allocation (QEA) and indicative Monthly Expenditure Plan (MEP) for all the four quarters in respect of the Departments have been prepopulated by Finance Department in the designed module in BETA System.

(iv) The concerned Departments are required to update/change their QEA and MEP in line with the broad principles indicated in this Office Memorandum and submit the same online in the system for approval of Finance Department in Ways & Means Branch. A brief user manual with screen shots in this regard is enclosed at **Annexure-II** for reference and guidance of all the Departments.

Re-fixation of QEA & MEP as per Annual Budget Allocation in Online

module

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(v) The Financial Advisors/AFAs of Departments shall access the developed webpage with their user credentials/log in Id in BETA system and update/change the QEA and MEP in line within the broad principles. The Secretary of the respective departments shall approve the updated QEA and MEP in BETA module and send the same to Finance Department for approval in the online module itself.

5. The broad features of the Cash Management System are indicated hereafter: -

The minimum level of expenditure up to the 3rd **(i)** quarter i.e. 60% of the gross provision made in the Budget Estimate for 2022-23, not only under Administrative & other Expenditure and Programme Expenditure (State Sector Schemes, Central Sector Schemes, Centrally Sponsored Schemes) taken together but also under Programme Expenditure alone under the Cash Management System is non-negotiable. The six Departments i.e. Works, Housing & Urban Development, Water Resources, Rural Development, Forest, Environment & Climate Change Departments and Department of Agriculture & Farmers' Empowerment, should endeavor to incur expenditure to the extent of 25%, 15% and 20% of the Gross provision in the Budget Estimate in the 1st, 2nd and 3rd Quarter respectively, taking into consideration their working season. The other fourteen (14) Departments should aim at achieving expenditure level of 15%, 15% and 30% of the Gross provision in the Budget Estimate in the 1st, 2nd and 3rd Quarter respectively. Failure to reach the prescribed level of expenditure up to the end of 3<sup>rd</sup> Quarter i.e. 60% of the gross provision made in the Budget Estimate for 2022-23 not only under Administrative & other Expenditure and Programme Expenditure (State Sector Schemes, Central Sector Schemes, Centrally Sponsored Schemes) taken together but also under Programme Expenditure alone, will result in resumption of the shortfall by Finance Department.

(ii) The limit of expenditure indicated in the online module for the first three quarters is the minimum; however, the Administrative Departments are free to enhance the MEP & QEA of first three quarters for their respective Departments in accordance with the broad principles indicated in Para 7 and seek approval of Finance Department in the online module after making necessary up-dation/changes in the online module.

(iii) The limit of expenditure for the fourth quarter (40% of the Gross provision in the Budget Estimate) and monthly expenditure for the month of March (15% of the Gross provision in

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#### the Budget Estimate) provided in the online module is the uppermost ceiling which should not to be exceeded in any case.

Quarterly Expenditure Allocation (QEA) 6. If necessary, the Quarterly Expenditure Allocation for all the four quarters for all the 20 Demand for Grants may be modified by the Administrative Departments in accordance with their work plans/programme implementation schedule within the minimum limit of expenditure for the 1<sup>st</sup> three Quarters and the broad principles indicated in these guidelines and submitted to Finance Department through online in BETA by 30.08.2022 for approval.

*e* **7. (I)** Monthly Expenditure Plan (MEP) of each Department for January to March shall be subject to the following limits:-

(a) MEP for the month of March shall not exceed 15% of the Budgeted Provision (Budget Estimate).

(b) MEP for the month of January to March has to be so fixed that the QEA for the last quarter shall not exceed 40% of the overall Budgeted Provision (Budget Estimate) and 40% of the provision under Programme Expenditure (State Sector Schemes, Central Sector Schemes, Centrally Sponsored Schemes) (Budget Estimate).

(II) The Administrative Departments are authorized to sanction expenditure under Administrative & other Expenditure, Programme Expenditure (State Sector Schemes, Central Sector Schemes and Centrally Sponsored Schemes) and Transfers from State up to the limit of the QEA including expenditure for grants and subsidies, subject to the following stipulations:

(a) Central Sector Schemes and Centrally Sponsored Schemes:

Normally, expenditure for these schemes is to be made against availability of Central Assistance only during 2022-23. Instances have come to notice of Finance Department that the Administrative Departments are presenting bills in the treasuries for drawal of fund only on the basis of sanction order issued by the respective Line Ministry of Government of India without checking the position of receipt of central assistance by the State Government. The position of receipt of central assistance is updated every day in the Finance Department website (http://finance.odisha.gov.in/important-links/receipt-centralassistance). The concerned scheme officer and Financial Advisor/ Assistant Financial Advisor should check the position of receipt of CA from the website of Finance Department before sanction/ release/drawal of funds. However, in case of urgent necessity for

Features of the Cash Management System & Enhanced Delegation release of funds for continuing schemes, the Administrative Departments can incur expenditure to the extent of 50% of the provision made in the Budget Estimate for the year 2022-23 or 50% of the annual allocation made for the State by the concerned line Ministry of Government of India whichever is less, during the first two quarters of the financial year in respect of continuing **Central Sector Schemes and Centrally Sponsored Schemes** pending receipt of Central Assistance with concurrence of the Financial Advisor/A.F.A of the Department. **Further, in case of continuing schemes, the Administrative Departments can incur expenditure on the salary component** in anticipation of receipt of Central Assistance up to **31.12.2022** without concurrence of Finance Department. On receipt of Central Assistance, it will be first adjusted towards the advance release made by the State Government.

(b) In case of EAPs in the pipe line, expenditure should be incurred only if agreement with the Donor Agency has been signed and the date of effect of the agreement has been notified.

(c) The Administrative Departments would obtain approval of Project Approval Committee/Empowered Committee for sanction of the entire provision made in their Demand for Grant for share capital/loan/Grant in Aid/Subsidy to PSUs and Co-operatives, in one go, by 30<sup>th</sup> September, 2022 and then release the amount with prior approval of Finance Department subject to recovery of outstanding Government dues and opening of Escrow Account. Besides, Grant-in-aid and subsidy to PSUs/Co-operatives shall be released by the Administrative Departments subject to adjustment of outstanding Government dues, opening of Escrow Account and within the limit of the Quarterly Expenditure Allocation (QEA) and Monthly Expenditure Plan (MEP).

(d) In case any Administrative Department intends to grant any relief to any PSU/Co-operative in recovery of outstanding Government dues while releasing Share capital/loan or subsidy, prior concurrence of Finance Department would be necessary.

(e) Release of funds in respect of schemes/ provisions reserved for Post Budget Scrutiny would be subject to prior approval of Finance Department/Planning & Convergence Department as the case may be.

(f) If, any provision in the Budget Estimate is surrendered in one Demand and equivalent additional provision is taken in another Demand in the Supplementary Statement of Expenditure, then the budgeted provision will be deemed to have been reduced to that extent and the MEP & QEA are to be modified accordingly. (g) Allotment for Works Expenditure of Forest, Environment & Climate Change, Rural Development, Water Resources, Housing & Urban Development, Energy & Works Department against Budget provision, N.H. Credit and Deposits, based on budgetary allotment and accounts of the Division/Project, drawn through cheques, would continue to be routed through Works Expenditure module of the Treasury Portal and regulated by Finance Department Circular No. 28777(6)/F, dated 24.06.2011. The Controlling Officers are advised to distribute budgetary allotment in respect of works expenditure to the Divisions/projects through Works Expenditure module of the Treasury Portal.

(h) Separate expenditure sanction would also be necessary in case of Works expenditure/projects governed by Public Works Department Code, in terms of the provisions contained in Rule-17 (d) of the Delegation of Financial Powers Rules, 1978 as amended from time to time.

(i) Guidelines for utilization of provisions made for different works under **Programme Expenditure** of Works, Rural Development, Housing & Urban Development and Water Resources Department and construction of buildings issued vide Finance Department O.M No. 15744/F, dated 05.04.2012 should be followed scrupulously for release of the budgetary allocation for these works.

(III) The Administrative Departments are to fix the QEA and MEP of Controlling Officers based on the QEA and MEP for the Demand for Grant and the Controlling Officers in turn may ask the DDOs to spend the provision in accordance with their own QEA and MEP.

# 8. Sanction of expenditure for new schemes or new services, existing schemes where scope of the scheme is proposed to be altered substantially and/or cost estimate of projects/schemes are to be revised:

Guidelines have been issued in Finance Department O.M. No. 9523/F, dated 22.03.2021 for formulation, appraisal and approval of new schemes or new services, existing schemes under Programme Expenditure and Administrative Expenditure where scope or cost estimate is proposed to be substantially altered and schemes continuing without approval. Mere provision in the Budget does not entitle the Administrative Departments to incur expenditure unless the process of systematic appraisal and approval has been completed. **Sanction of expenditure for these schemes/services can only be made after completion of the process of appraisal and approval by competent authority within the limit prescribed in paragraph-7.**  9. The limits indicated in the QEA and MEP is calculated at the Demand for Grant level as a whole allowing inter-se variations between months within a quarter and across the sectors i.e. Administrative & other Expenditure and Programme Expenditure (State Sector Schemes, Central Sector Schemes, Centrally Sponsored Schemes) within the broad parameters indicated in Para-7 and Para-12. The Administrative Departments and the Controlling Officers should distribute allotment under each sector among the DDOs broadly in accordance with the QEA and MEP for the entire year.

10. Savings if any, under any QEA would not normally be allowed to be carried over to the next quarter. The Administrative Departments requiring modification of MEP, which affects QEA, should **seek approval of Finance Department in the online module after making** necessary up-dation/changes in the online module. However, they would be free to adjust the spillover of MEP of one month in the next month within the same quarter if it is within the limits of QEA. The facility will be provided in the online module for necessary updation/changes in QEA and MEP accordingly. The Departments are required to follow the process as per the user manual and submit the modified QEA and MEP for approval of Finance Department.

**11.** In case Finance Department in Ways & Means Branch do not approve for modification of MEP and QEA **in the online module** within 15 days, it will be deemed to have been approved.

**12.** (i) The Ways & Means Branch of Finance Department are to monitor Grant-wise & Controlling Officer-wise Expenditure for each quarter.

(ii) After receipt of Grant-wise & Controlling Officer-wise Expenditure for the month of December, Ways & Means Branch of Finance Department will calculate the progressive expenditure up to December under each Demand for Grant.

(iii) At the end of 3<sup>rd</sup> quarter, the following expenditure targets have to be met by the Departments concerned:

(a) the aggregate expenditure under Administrative & other Expenditure and Programme Expenditure (State Sector Schemes, Central Sector Schemes, Centrally Sponsored Schemes) should reach the minimum level of 60% of the Budget provision; and (b) expenditure under **Programme Expenditure** (State Sector Schemes, Central Sector Schemes, Centrally Sponsored Schemes) should also reach the minimum level of 60% of the Budget provision.

If any of the above two conditions are not fulfilled by any Department, then the concerned Department would be required to surrender the provision equal to the amount of shortfall in expenditure from the prescribed minimum level.

Illustration: (A) If the expenditure of a Department covered under the Cash Management System falls short of 60% of overall Budget provision by Rs.'X' but exceeds 60% under **Programme Expenditure** (State Sector Schemes, Central Sector Schemes, Centrally Sponsored Schemes), then Rs.'X' is to be surrendered by that Department.

> If the expenditure of a Department covered under **(B)** Cash Management System exceeds 60% of the overall Budget provision but falls short of 60% of Budget provision under Programme Expenditure (State Sector Schemes, Central Sector Schemes, Centrally **Sponsored Schemes)** by Rs. 'Y' then the concerned Department will have to surrender Rs. 'Y' under Programme Expenditure (State Sector Schemes. Central Sector Schemes, Centrally Sponsored Schemes).

> (C) If the expenditure of a Department covered under the Cash Management System falls short of 60% of the overall Budget provision by Rs.'X' and 60% of the Budget provision under Programme Expenditure (State Sector Schemes, Central Sector Schemes, Centrally **Sponsored Schemes)** by Rs.'Y' then the concerned Department will have to surrender Rs.'Y' under Programme Expenditure (State Sector Schemes, Sector Central Schemes, Centrally Sponsored **Schemes)** and Rs. (X' - Y') from the overall Budget provision. Where Rs.'X' is less than Rs.'Y' then only Rs.'Y' is to be surrendered under Programme Expenditure (State Sector Schemes, Central Sector Schemes, Centrally Sponsored Schemes).

(iv) The Administrative Departments and the Controlling Officers need to reconcile the expenditure reported by the Accountant General (A&E) up to the month of December and surrender the provision equal to the differential between the progressive expenditure and 60% of the Budget Provision as indicated in the Illustration above.

(v) Surrender of the provision should be made through the Budget interface module of IFMS and the surrender relating to works expenditure is to be made through Works Expenditure module of IFMS.

**13.** The Monthly Expenditure Plan and Quarterly Expenditure Allocations are to be made in gross terms.

14. The Integrated Financial Management System (IFMS) has been so enabled that it will not admit expenditure in excess of 40% of Budget Provision during the last quarter and 15% in the month of March under any Demand for Grant under the Cash Management System.

15. Funds should not be drawn from the Treasury/Bank without immediate requirement for payment. As such, no drawal should be made to make advance payments only in order to meet the monthly/quarterly expenditure targets. However, advance payments can be made in terms of valid agreements.

**16**. As stipulated in Subsidiary Rule 242 of Orissa Treasury **(i)** Code, Volume - I, money should not be drawn from the Treasury unless it is required for immediate disbursement. Besides, it is stipulated in Rule-6 of O.G.F.R, Volume-I that unless otherwise expressly authorized by any law or rule or order having the force of law, moneys may not be removed from the Government Account for investment or deposit elsewhere without the consent of the Finance Department. Further, Rule-141 (3) of Odisha Budget Manual provides that no money should be drawn from the Treasury unless it is required for immediate payment. It is not permissible to draw money from the Treasury and keep them in Banks without sanction of Finance Department. Money should not be drawn from the Treasury simply on the ground that the charges have been sanctioned by competent authority. Nor is it permissible to draw money from the Treasury and then place it in deposit in order to avoid lapse of allotment. The system of electronic disbursement of Government payments directly to the beneficiary account has been introduced vide Finance Department O.M. No. 27444/F, dated 26.7.2012 with the objective of direct payment to the beneficiaries and vendors and to prevent parking of funds in bank accounts by the DDOs. However, instances have come to the notice of Government that money drawn by the DDOs is being kept unutilized

for indefinite period. This adversely affects the Ways and Means position of the State. Drawal and retention of funds results in deferment/deprivation of the expenditure on priority items which are linked with developmental activities.

Instructions have been issued vide Finance Department (ii) letter No.23583/F, dated 10.07.2019 and letter No.32215/F, dated 21.11.2014 that money should not be drawn from the Treasury by the DDOs unless it is required for immediate disbursement. Un-authorized parking of Government money in Bank Account in contravention of financial rules and instructions issued by Finance Department is strictly prohibited. It has been stipulated in the above-mentioned circulars of Finance Department that if any such instance of unauthorized parking of money is noticed, the concerned DDO shall be liable for disciplinary action under Rule -15 of the OCS (CC&A) Rules, 1962. As per instructions issued vide Finance Department Circular No. 32215/F., dated 21.11.2014, the Heads of Department and Collectors shall cause enquiry into the matter of unauthorized parking of Government money in bank accounts after obtaining information from the Treasury Officers/ Drawing and Disbursing Officers/Autonomous Agencies of the Districts. In case, instances of irregularity are found, the matter should be reported to respective Heads of the Department/ Administrative Department. They should take disciplinary action against the concerned sanctioning authority as well as the DDO, committing such irregularity, under intimation to Finance Department and ensure that funds are drawn and transferred to implementing agencies only for actual expenditure and not for parking in Bank Account. The sanctioning authority and the Drawing & Disbursing Officers shall strictly follow these instructions.

**17.** Sanction of funds out of Budgetary Provision would be regulated in terms of the provisions of the preceding paragraphs.

**18.** The gross provision in the respective Demand for Grant and minimum indicative limit of quarterly expenditure allocation for all the four quarters of 2022-23 is provided in the online module for guidance. The Administrative Departments are free to enhance the MEP & QEA of first three quarters for their respective Departments in accordance with the instructions contained in the preceding paragraphs and furnish the same to Finance Department in the online module by 30.08.2022.

The Administrative Departments should issue suitable instructions to the Controlling Officers to implement the **Cash Management System** and help improve the public expenditure management.

By order of Governor

**Principal Secretary to Government** 

Memo No. 20540 Dt. 20.08.2022

Copy forwarded to the Private Secretary to Hon'ble Chief Minister / Minister, Finance for kind information of Hon'ble Chief Minister/ Minister, Finance.

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Memo No. 20541

**Deputy Secretary to Government** Dt. 20.08.2022

Copy forwarded to the Private Secretaries to Chief Secretary/D.C.-cum-Additional Chief Secretary / Principal Secretary, Finance Department for kind information of Chief Secretary/D.C.-cum-Additional Chief Secretary/ Principal Secretary, Finance Department.

News

**Deputy Secretary to Government** Memo No. 20542 Dt. 20.08.2022

Copy forwarded to the Additional Chief Secretary/Principal Secretaries/ Commissioner-cum-Secretaries/ Secretaries to Government (Works, Food Supplies & Consumer Welfare, School & Mass Education, ST & SC Development, Health & Family Welfare, Housing & Urban Development, Panchayati Raj & Drinking Water, Industries, Water Resources, Forest, Environment & Climate Change, Agriculture & Farmers' Empowerment, Rural Development, Energy, Handlooms Textiles & Handicrafts, Fisheries & Animal Resources Development, Women & Child Development, Higher Education, Skill Development & Technical Education, MSME Departments and Department of Social Security and Empowerment of Persons with Disabilities for kind information & necessary action.

MAIN

**Deputy Secretary to Government** 

Memo No. 20543 Dt. 20.08.2022

Copy forwarded to the FAs/AFAs (Works, Food Supplies & Consumer Welfare, School & Mass Education, ST & SC Development, Health & Family Welfare, Housing & Urban Development, Panchayati Raj & Drinking Water, Industries, Water Resources, Forest, Environment & Climate Change, Agriculture & Farmers' Empowerment, Rural Development, Energy, Handlooms Textiles & Handicrafts, Fisheries & Animal Resources Development, Women & Child Development, Higher Education, Skill Development & Technical Education, MSME Departments and Department of Social Security and Empowerment of Persons with Disabilities for kind information & necessary action.

REW

**Deputy Secretary to Government** 

Memo No. 20544 Dt. 20.08.2022

Copy forwarded to All Officers of Finance Department/All Branches of Finance Department for information and necessary action.

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**Deputy Secretary to Government** 

Memo No. 20545

Dt. 20.08.2022

Copy forwarded to Director of Treasuries and Inspection, Odisha, Bhubaneswar for information and necessary action.

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**Deputy Secretary to Government** 

## <u>ANNEXURE-I</u>

Sl. No.	Demand No.	Name of the Department
1	07	Works
2	09	Food Supplies and Consumer Welfare
3	10	School & Mass Education
4	11	ST & SC Development
5	12	Health & Family Welfare
6	13	Housing & Urban Development
7	17	Panchayati Raj & Drinking Water
8	19	Industries
9	20	Water Resources
10	22	Forest, Environment & Climate Change
11	23	Agriculture & Farmers' Empowerment
12	28	Rural Development
13	30	Energy
14	31	Handlooms, Textiles & Handicrafts
15	33	Fisheries & Animal Resources Development
16	36	Women & Child Development
17	38	Higher Education
18	39	Skill Development & Technical Education
19	40	Micro, Small and Medium Enterprises
20	41	Department of Social Security & Empowerment of Persons with Disabilities

# **ANNEXURE - II**



# USER MANUAL

Online module for up-dation of Quarterly Expenditure Allocation (QEA) & Monthly Expenditure Plan (MEP) under Cash Management System in BETA 1. The up-dation of Quarterly Expenditure Allocation (QEA) and Monthly Expenditure Plan (MEP) in Budget Execution Technique Automation (BETA) System for the year 2022-23 is to be initiated by concerned FA/AFA of the Administrative Department on the BETA System. Open web browser and open the URL: http://onlinebudget.gov.in . This can be accessed by concerned FAs with their user credentials. User id and password is case sensitive.

FINANCE DEPARTMENT, GOVERNM	UTION TECHNIQUE AUTOMA	TION (BETA)	
Rupee Comes From (Consolidated Fund	)		登 Log-in
<ul> <li>State's Own Tax</li> <li>State's Own Non-Tax</li> <li>Shared Tax</li> <li>Grants-in-Aid from Centre</li> <li>Recovery of Loans and Advances</li> <li>Loans from different sources</li> <li>Provident Fund and Other Funds &amp; Deposits (Net)</li> <li>II Domotory 1718 1819 1920</li> </ul>	Provident Fund and Other Funds & Deposits (Net) Loans from different sources Recovery of Loans and Advances Grants-in-Aid from Centre	- State's Own Tax State's Own Non-Tax 9 Tax : 36,585.93 (30.48%) hareo tax	Userid [Your Userid Password Your Password Sign in Forgot Password
Rupee Goes Out (Consolidated Fund)			Notification / Circular's
Transfers fro Disaster Response Funds in Capital Sector(Other than Repayment of Loans)	m State Debt Servicing (Interest Payment) Debt Servicing (Repayment of Loans) Disbursement of Loans (Administrative)	Debt Servicing (Interest Payment)     Debt Servicing (Repayment of Loans)     Disbursement of Loans (Administrativ     Other Revenue Expenditure     Expenditure in Capital Sector(Other th     Disaster Response Funds	<ul> <li>Surrender of Savings 2019-20 Circular with Process Flow - Date. 31/03/2020 xxxr</li> <li>Odisha Legislative Assembly Question Answer</li> </ul>

2. After the successful login the following screen is displayed. Click on *"View & Update QEA & MEP indicated by FD"* under the menu "Cash Management" as shown in the shown in the screenshot below.

ODISHA BUDGET Government of Odisha, Finance Department	9 X	Approved Budget Reports 🕰	☞ FA of Demand - 41 〜 OLogout
<ul> <li>Annual &gt; Supplementary &gt; F</li> <li>Outcome Budget &gt; Cash Managme</li> </ul>	Re-appropriation > 🗔 Accour	nt Directory > 🖃 Surrender > 🗔 OCF	> 📼 EFC SFC > 🖼 Expr. Position >
Welcome fi > View & Update C > View QEA & MEH BETA (E Odisha to Ceiling Finalisation, Plan Bud Budget etc. It has been dec in Budget Process are the us	PReports EA & MEP indicated by FD & E EA & MEP	Empowerment of Persons with Di an e-Governance Initiative Under take compilation. Major Budget Compilation of Reappropriation, Issue of Correctic e activities only Online. Only Officials	isability) To Online Budget. en by Finance Department,Govt. of includes Non-Plan Compilation, Plan on Slips, Compilation of Supplementary s of Odisha State Government involve

3. After clicking on *"View & Update QEA & MEP indicated by FD"* under the Cash Management menu the following page will appear. The *"Quarterly Expenditure Allocation (QEA") for the Financial Year 2022-23"* worked out by Finance Department will be prepopulated. The concerned Departments are required to update/change their QEA, if any, in line with the broad principles indicated in the Office Memorandum. After necessary updation/ changes are given effect, click on *"SAVE"*. If it is felt that the QEA and MEP indicated by Finance Department do not require any updation/change, the Department may directly click on *"SAVE"* button.

ual > 🗔 Supple	mentary > 🗔 R	e-appropriation >	🖂 Account Di	rectory > 📼	Surrender >	G OCF >	EFC SFC >	🖼 Expr. Positio	n > 🗔 Outcom	e Budget 🔪 🗔	Cash Managment >	
Cash Manageme	ent System Durin	g 2022-2023										
												(Rs in Thou
Classification			EOM		SSS	CS		CSS		Total (Pro	g.)	
BE Provision			51676516		38231009	0		137506920		1757379	29	227
warterly Expenditur	Allocation (OEA) fo	r the Financial V	eer 2022-2023									
durieny experiator	Anocation (deca) to											(Rs in Tho
	EOM		SS	s	c	s	CS	s	Total (Pr	og.)	Total	
	Finance	Dept.	Finance	Dept.	Finance	Dept.	Finance	Dept.	Finance	Dept.	Finance	
1st Qtr(%)	15	15	15	15	15	15	15	15				
Amount	7751477.4	7751477.4	5734651.35	5734651.35	0	0	20626038	20626038	26360689.35	26360689.35	34112166.75	3411
2nd Qtr(%)	15	15	15	15	15	15	15	15				
Amount	7751477.4	7751477.4	5734651.35	5734651.35	0	0	20626038	20626038	26360689.35	26360689.35	34112166.75	3411
3rd Qtr(%)	30	30	30	30	30	30	30	30				
Amount	15502954.8	15502954.8	11469302.7	11469302.7	0	0	41252076	41252076	52721378.7	52721378.7	68224333.5	682
4th Qtr(%)	40	40	40	40	40	40	40	40				
Amount	20670606.4	20670606.4	15292403.6	15292403.6	0	0	55002768	55002768	70295171.6	70295171.6	90965778	90
Total (%)	100	100	100	100	100	100	100	100				
Total Amount	51676516	51676516	38231009	38231009	0	0	137506920	137506920	175737929	175737929	227414445	227
# In Administrative & Other Ex	penditure of Demand No. 17, t	ransfer from State amour	ting to Rs.4731.50 crore	15th F.C. transfer of Rs.	2082.46 crore and 5th	SFC transfer of Rs.2049.	04 Crore) has been includ	ied.				

4. After changes are incorporated and the "SAVE" button is clicked as illustrated in the last step, the sheet under *"Monthly Expenditure Plan (MEP) for the Financial Year 2022-23"* will be auto-populated based on the updated QEA. However, necessary changes in MEP may be made in accordance with the broad principles indicated in this Office Memorandum. After changes are given effect, click on "SAVE" button.

Finally, send the updated QEA and MEP for approval of concerned Department Secretary by clicking on *"Submit Proposal To Secretary for Approval"* button.

ODISHA BU Government of Odisha	DGET							roved Budget Reports
nnual > 📼 :	Supplementary >	Re-appropriation >	Account Directory >	Surrender >	OCF >	EFC SFC >	Expr. Position >	📼 Outcome Budget > 🛛 📼 Ca
Monthly Expent	idure Plan (MEP)	for the Financial Year 2022	2-2023					
								(Rs in Thou
Quarter	Month	EOM	\$\$\$	CS		CSS	Total (Prog	p.) Total
	APR	2583825.8	1911550.45		0	6875346	8786896	45 11370722.25
1st Qtr	MAY	2583825.8	1911550.45		0	6875346	8786896	45 11370722.25
	JUN	2583825.8	1911550.45		0	6875346	8786896	45 11370722.25
	JUL	2583825.8	1911550.45		0	6875346	8786896	45 11370722.25
2nd Qtr	AUG	2583825.8	1911550.45		0	6875346	8786896	45 11370722.25
	SEP	2583825.8	1911550.45		0	6875346	8786896	45 11370722.25
	ост	5167651.6	3823100.9		0	13750692	1757379	2.9 22741444.5
3rd Qtr	NOV	5167651.6	3823100.9		0	13750692	1757379	2.9 22741444.5
	DEC	5167651.6	3823100.9		0	13750692	1757379	2.9 22741444.5
	JAN	6890202.13	5097467.87		0	18334256	23431723	87 30321926
4th Qtr	FEB	6890202.13	5097467.87		0	18334256	23431723	.87 30321926
	MAR	6890202.14	5097467.86		0	18334256	23431723	.86 30321926

*5.* Then concerned Department Secretary may give approval to the submitted QEA and MEP proposal and submit the same to Finance Department by clicking on the *"Submit Proposal to FD For Approval"* 

DDISHA BUD Government of Odisha, Fi	GET nance Department	Q	×						Approved	Budget Report	s 🎝	ନ୍ଦି Secr
nual > 📼 Su	pplementary >	📼 Re	-appropriation >	Account	Directory >	📼 Su	ırrender >	OCF >	EFC SFC >	📼 Expr. Pe	osition > 📼	Outcome Bud
Quarterly Exp	enditure All	location (	QEA) & Month	ly Expendit	ure Plan (	MEP) fc	or the Finan	cial Year 202	22-2023			
Pe	ending for a	pproval										
Classification			EOM		\$\$\$	С	s	CSS		Total (Prog	1.)	Total
BE Provision			844834		22621003		0	13590215		3621121	18	37056052
Quarterly Expend	iture Allocatio	on (QEA) for	the Financial Ye	ar 2022-2023								
	EO	м	\$\$5	5	CS		C	\$\$	Total (F	Prog.)	Tota	al .
	Finance	Dept.	Finance	Dept.	Finance	Dept.	Finance	Dept.	Finance	Dept.	Finance	Dept.
1st Qtr(%)	15	<u>15</u>	15	<u>15</u>	15	<u>15</u>	15	<u>15</u>				
Amount	126725.1	<u>126725.1</u>	3393150.45	<u>3393150.45</u>	0	0	2038532.25	<u>2038532.25</u>	5431682.7	5431682.7	5558407.8	5558407.8
2nd Qtr(%)	15	<u>15</u>	15	<u>15</u>	15	<u>15</u>	15	<u>15</u>				
Amount	126725.1	<u>126725.1</u>	3393150.45	<u>3393150.45</u>	0	0	2038532.25	<u>2038532.25</u>	5431682.7	5431682.7	5558407.8	5558407.8
3rd Qtr(%)	30	<u>30</u>	30	<u>30</u>	30	<u>30</u>	30	<u>30</u>				
Amount	253450.2	253450.2	6786300.9	<u>6786300.9</u>	0	0	4077064.5	4077064.5	10863365.4	10863365.4	11116815.6	11116815.6
Amount	337933.6	40 337933.6	9048401.2	9048401.2	40	40	5436086	<u>40</u> 5436086	14484487 2	14484487 2	14822420.8	14822420.8
Total (%)	100	100	100	100	100	100	100	13590215	11101101.2	1110110112	HULLHLOID	1402242010
Total Amount	844834	844834	22621003	22621003	0	0	13590215		36211218			
Monthly Expendit	ure Plan (MEF	P) for the Fir	nancial Year 2022	-2023								
Quarter	Mont	h	EOM		\$\$\$	c	s	CSS	To	tal (Prog.)	т	otal
	APR	2	42241.7	11	<u>31050.15</u>		0	<u>679510.75</u>	1	<u>810560.9</u>	185	2802.6
1st Qtr	MAY	1	<u>42241.7</u>	<u>11</u>	<u>31050.15</u>		0	<u>679510.75</u>	1	<u>810560.9</u>	<u>185</u>	<u>2802.6</u>
	JUN	I.	<u>42241.7</u>	<u>11</u>	<u>31050.15</u>		0	<u>679510.75</u>	1	<u>810560.9</u>	<u>185</u>	2802.6
	JUL		<u>42241.7</u>	<u>11</u>	<u>31050.15</u>		0	<u>679510.75</u>	1	<u>810560.9</u>	<u>185</u>	2802.6
2nd Qtr	AUG	3	<u>42241.7</u>	<u>11</u>	<u>31050.15</u>		0	<u>679510.75</u>	1	<u>810560.9</u>	<u>185</u>	<u>2802.6</u>
	SEP	,	<u>42241.7</u>	<u>11</u>	<u>31050.15</u>	1	0	<u>679510.75</u>	<u>1</u>	<u>810560.9</u>	<u>185</u>	2802.6
	ост	r	<u>84483.4</u>	2	262100.3		0	<u>1359021.5</u>	3	<u>621121.8</u>	370	5605. <b>2</b>
3rd Qtr	NOV	1	<u>84483.4</u>	2	262100.3		0	<u>1359021.5</u>	3	<u>621121.8</u>	<u>370</u>	5605.2
	DEC	:	<u>84483.4</u>	2	262100.3		0	<u>1359021.5</u>	3	<u>621121.8</u>	<u>370</u>	<u>5605.2</u>
	JAN	l i	<u>112644.53</u>	<u>30</u>	16133.73		0	<u>1812028.67</u>	4	<u>828162.4</u>	<u>4940</u>	<u>806.93</u>
4th Qtr	FEB	3	<u>112644.53</u>	<u>30</u>	16133.73		0	<u>1812028.67</u>	4	<u>828162.4</u>	<u>4940</u>	<u>806.93</u>
	MAG	2	112644.54	30	16133 74		0	1812028.66	4	828162.4	4940	806 94

6. Subsequently, to modify/revise QEA and MEP click on "Revise/Modify QEA/MEP" under the Cash Management menu. The following screen will appear. A/D can modify/revise QEA and MEP as per stipulated guidelines of the Cash Management Circular. Then follow the same procedure as original proposal as illustrated above to obtain approval for revised/modified proposal from the Finance Department

(Note- Revision/modification of QEA and MEP can only be done after original QEA and MEP proposals are sent to FD and are also approved by FD)

overnment of Odisha, Fi	Finance Department										roved budget Rep	
wal 🔪 🗔 Su	upplementary >	Re-appropriation	> 🗔 Account	t Directory > 📼	Surrender >	<pre>OCF &gt; I</pre>	■ EFC SFC >	Expr. Position 2	> 🗉 Outcome	Budget > 🗔 C	Cash Managment >	
Revise QEA 8	& MEP During 20	22-2023										
	-											(Rs in Thousa
Classification			EOM	I.	\$\$\$	CS		CSS		Total (Prog.	)	Τι
BE Provision			844834	L	22621003	0		13590215		3621121	3	37056
uarterly Expend	diture Allocation (QE/	A) for the Financia	I Year 2022-2023									
				-								Rs in Thousa
	EO	M	Finance	S	Einance	Dent	Einance	Dent	Total (Pr	og.) Dent	Total	D
1st Qtr(%)	15.00	15.00	15.00	15.00	15.00	15.00	15.00	15.00	- manoe	a de la		-
Amount	126725.10	126725.10	3393150.45	3393150.45	0.00	0.00	2038532.25	2038532.25	5431682.70	5431682.70	5558407.80	555840
2nd Qtr(%)	15.00	15.00	15.00	15.00	15.00	15.00	15.00	15.00				
Amount	126725.10	126725.10	3393150.45	3393150.45	0.00	0.00	2038532.25	2038532.25	5431682.70	5431682.70	5558407.80	555840
3rd Qtr(%)	30.00	30.00	30.00	30.00	30.00	30.00	30.00	30.00				
Amount	253450.20	253450.20	6786300.90	6786300.90	0.00	0.00	4077064.50	4077064.50	10863365.40	10863365.40	11116815.60	1111681
4th Qtr(%)		40.00	40.00	40.00	40.00	40.00	40.00	40.00				
	40.00	40.00										4493343
Amount	337933.60	337933.60	9048401.20	9048401.20	0.00	0.00	5436086.00	5436086.00	14484487.20	14484487.20	14822420.80	14022420
Amount Total (%) Total Amount	40.00 337933.60 100.00 844834.00	337933.60 100.00 844834.00	9048401.20 100.00 22621003.00	9048401.20 100.00 22621003.00	0.00	0.00 100.00 0.00	5436086.00 100.00 13590215.00	5436086.00 100.00 13590215.00	14484487.20 36211218.00	14484487.20 36211218.00	14822420.80 37056052.00	3705605
Amount Total (%) Total Amount	40.00 337933.60 100.00 844834.00	337933.60 100.00 844834.00	9048401.20 100.00 22621003.00 022-2023	9048401.20 100.00 22621003.00	0.00	0.00 100.00 0.00	5436086.00 100.00 13590215.00	5436086.00 100.00 13590215.00	14484487.20 36211218.00	14484487.20 36211218.00	14822420.80	3705605
Amount Total (%) Total Amount	40.00 337933.60 100.00 844834.00	40.00 337933.60 100.00 844834.00	9048401.20 100.00 22621003.00	9048401.20 100.00 22621003.00	0.00	0.00	5436086.00 100.00 13590215.00	5436086.00 100.00 13590215.00	14484487.20 36211218.00	14484487.20 36211218.00	14822420.80	3705605 Sav Rs in Thousa
Amount Total (%) Total Amount Sonthly Expentidu	4000 337933.60 100.00 644834.00 ure Plan (MEP) for the Month	40.00 337933.60 100.00 844834.00 e Financial Year 2 EOM	9048401.20 100.00 22621003.00 022-2023	9048401.20 100.00 22621003.00 555	0.00	0.00 100.00 0.00 CS	5436086.00 100.00 13590215.00	5436086.00 100.00 13090215.00 CSS	1448487.20 36211218.00 To	14484487.20 36211218.00	14822420.80 37056052.00 (( Toto	3705605 Sav Rs in Thousa
Amount Total (%) Total Amount Ouarter	4000           337833.60           100.00           64634.00	40.00 337933.60 100.00 844834.00 E Financial Year 20 EOM 42241.70	9048401.20 100.00 22621003.00	9046401.20 100.00 22621003.00 5555 1131050.15	0.00	0.00 100.00 0.00 CS 0.00	5436086.00 100.00 13590215.00	543606.00 100.00 13590215.00 CSS 679510.75	1448467.20 36211218.00 To	14484487.20 36211218.00 tal (Prog.) 1810590.90	14822420.80 37056052.00 (1 1852	3705605 Sav Rs in Thousa al 102.60
Amount Total (%) Total Amount Onthly Expentidu Quarter Ist Qtr	4000           337833.60           100.00           844834.00	4000 337933.60 100.00 844834.00 E Financial Year 2/ ECM 42241.70 42241.70	9048401.20 100.00 22621003.00	904640120 100.00 22621003.00 5555 1131050.15 1131050.15	0.00	0.00 100.00 0.00 CS 0.00 0.00	5436086.00 100.00 13590215.00	543606.00 100.00 13590215.00 C55 679510.75 679510.75	1448467.20 36211218.00 To	1448487.20 36211218.00 4al (Prog.) 1810580.90 1810590.90	14822420.80 37056052.00 (0 10822 10822	3705605 Sav Rs in Thousa al 102.60
Amount Total (%) Total Amount Total Amount Output Counter  Suthly Expendidu  Guarter  1st Qtr	4000           337833.60           100.00           84834.00	40.00 337933.60 100.00 844834.00 E Financial Year 20 ECM 42241.70 42241.70 42241.70	9048401.20 100.00 22621003.00	9048401.20 100.00 22821003.00 5855 1131050.15 1131050.15 1131050.15	0.00	0.00 190.00 0.00 CS 0.00 0.00 0.00	5436086.00 100.00 13590215.00	543606.00 100.00 13569215.00 CSS 679510.75 679510.75 679510.75	1448487.20 36211218.00	14484487.20 36211218.00 4al (Prog.) 1810560.90 1810560.90	14822420.80 37056052.00 () 19528 19528 19528	3705605 Sav Rs in Thousa al 02.60 02.60
Amount Amount Total (%) Total Amount Country Expendidu Quarter 1st Qtr	4000           337833.60           100.00           84834.00	E Financial Year 20 E 22241.70 42241.70	9048401.20 100.00 22621003.00	9045001.20 100.00 22621003.00 555 1131050.15 1131050.15 1131050.15	0.00	0.00 100.00 0.00 CS 0.00 0.00 0.00	5436086.00 100.00 13559216.00	543606.00           100.00           13090215.00           CSS           679510.75           679510.75           679510.75	1448487.20 36211218.00 To	1448487.20 36211218.00 tal (Prop.) 1810500.90 1810500.90	14822420.80 37056052.00 (0 18522 18522 18522 18522	3705605 Sav Rs in Thousa al i02.60 i02.60 i02.60 i02.60
Amount Amount Total (%) Total Amount Total (%) Total Amount Control (%)		E Financial Year 2 ECOM 42241.70 42241.70 42241.70 42241.70	904840120 100.00 22621003.00 0022-2023	90480120 100.00 22821003.00 585 1131050.15 1131050.15 1131050.15 1131050.15		0.00 100.00 0.00 0.00 0.00 0.00 0.00 0.	5436086.00 100.00 13550215.00	543606.00           100.00           13590215.00           CSS           679510.75           679510.75           679510.75           679510.75           679510.75           679510.75	1448487.20 36211218.00	1448487.20         4           36211218.00         5           tal (Prop.)         5           1810560.90         5           1810560.90         5           1810560.90         5           1810560.90         5           1810560.90         5           1810560.90         5	14822420.80 37056052.00 0 18525 18525 18525	3705605 Sav Rs in Thousa d 02.60 02.60 02.60
Amount Amount Total (%) Total (%) Total Amount Amount Amount Amount Amou	4000           337833.60           100.00           64434.00           KAPR           JUL           JUL           AUG           SEP	E Financial Year 20 E COM 42241.70 42241.70 42241.70 42241.70 42241.70 42241.70	904840120 100.00 2262103.00 022-2023	90480120 100.00 22621603.00 555 1131050.15 1131050.15 1131050.15 1131050.15 1131050.15 1131050.15		0.00 100.00 0.00 0.00 0.00 0.00 0.00 0.	5436086.00 100.00 13550216.00	543606.00           100.00           13260215.00           CSS           679510.75           679510.75           679510.75           679510.75           679510.75           679510.75           679510.75           679510.75           679510.75           679510.75	1448487.20 36211218.00 To 5 5 6 7 7 7 7 7 7 7 7 7 7 7 7 7 7 7 7 7	14484487.20 36211218.00 1810500.90 1810500.90 1810500.90 1810500.90	14822420.80 37056052.00 (0 10852 10852 10852 10852 10852 10852	3705605 Sav Rs in Thousa at 102.80 102.80 102.80 102.80 102.80
Amount Amount Total (%) Total (%) Total Amount Total (%) Total Amount Total Amount Total Amount I and Total	4400           337833.60           100.00           84483.00           KAPR           JUN           JUN           JUN           SEP           SEP           SEP	4000 337933.60 100.00 844834.00 E Financial Year 20 ECOM 42241.70 42241.70 42241.70 42241.70 42241.70 42241.70 42241.70	904840120 100.00 22621003.00 022-2023 022-2023 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0	90480120 10000 2262100300 2262100300 1131050.15 1131050.15 1131050.15 1131050.15 1131050.15 1131050.15 1131050.15		CS 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.	5436086.00 100.00 13550216.00	543606.00           100.00           13590215.00           C55           679510.75           679510.75           679510.75           679510.75           679510.75           679510.75           679510.75           679510.75           1359021.50	1448487.20 36211218.00	14484487.20         Image: Comparison of the compari	14822420.80 37056052.00 (( 18522 18522 18522 18522 18522 18522 18522 18522 18522 18522 18522	3705605 Sav Rs in Thousa at 02.60 02.60 02.60 02.60 02.60 02.60 02.60 02.60 02.60
Amount Amount Total (%) Total Amount Total (%) Total Amount Total Amount Total Amount Intervention (%) Total Amount Interventi	4000           337833.60           100.00           84834.00           Karana           March           JUL           JUL           JUL           GE           JUL	40.00           337933.60           100.00           844834.00           E Financial Year 20           EOM           42241.70           42241.70           42241.70           42241.70           42241.70           42241.70           42241.70           42241.70           42241.70           42241.70           42241.70           42241.70           42241.70           42241.70           42241.70           42241.70           42241.70           42241.70           42241.70	9048401.20           100.00           22621003.00           022-2023           021-2024	945401.20 100.00 22821003.00 2855 1131050.15 1131050.15 1131050.15 1131050.15 1131050.15 1131050.15 1131050.15 1131050.15 2262100.30 22622100.30		CS 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.	5436056.00 100.00 13356214.00	5436066.00           100.00           13590215.00           C\$S           679510.75           679510.75           679510.75           679510.75           679510.75           679510.75           679510.75           679510.75           679510.75           1359021.50           1359021.50		14484487.20            36211218.00            1810500.90            1810500.90            1810500.90            1810500.90            1810500.90            1810500.90            1810500.90            1810500.90            1810500.90            1810500.90            1810500.90            1810500.90            1810500.90            1810500.90            1810500.90            1810500.90	14822420.80 37056052.00 (0 19522 19522 19522 19522 19522 19522 19522 19522 19522 19522 19522 19522 19525	3705605 Sav Rs in Thousa al 02.80 00 00 00 00 00 00 00 00 00 00 00 00 0
Amount Amount Total (%) Total Amount Total (%) Colored amount Total Amount Colored amount Colored amount Amount Colored amount	4000           337833.60           100.00           84834.00           Karana           Marra           JUL           JUL           SEP           OCT           SEP           DUL           JUL           JUL           JUL           SEP           DCT           NOV           DEC	40.00           337933.60           100.00           844834.00           E Financial Year 20           42241.70           42241.70           42241.70           42241.70           42241.70           42241.70           42241.70           42241.70           42241.70           42241.70           42241.70           42241.70           42483.40	904840120 100.00 22621003.00	948401.20 100.00 22821003.00 2821003.00 1131050.15 1131050.15 1131050.15 1131050.15 1131050.15 1131050.15 2262100.30 2262100.30 2262100.30		0.00 100.00 0.00 0.00 0.00 0.00 0.00 0.		543606.00           100.00           13590215.00           C55           679510.75           679510.75           679510.75           679510.75           679510.75           679510.75           1359021.50           1359021.50           1359021.50           1359021.50	14484487.20 36211218.00 70 70 70 70 70 70 70 70 70 70 70 70 7	14484487.20         2           36211218.00         2           1810500.90         2 </td <td>14822420.80 37056052.00 (0 18522 1852 185</td> <td><b>3705000</b> <b>En</b> <b>3205000</b> <b>En</b> <b>3200</b> <b>0</b> <b>200</b> <b>0</b> <b>200</b> <b>0</b> <b>200</b> <b>0</b> <b>200</b> <b>0</b> <b>200</b> <b>0</b> <b>200</b> <b>0</b> <b>200</b> <b>0</b> <b>200</b> <b>0</b> <b>200</b> <b>0</b> <b>200</b> <b>0</b> <b>200</b> <b>0</b> <b>200</b> <b>0</b> <b>200</b> <b>0</b> <b>200</b> <b>0</b> <b>200</b> <b>0</b> <b>200</b> <b>0</b> <b>200</b> <b>0</b> <b>200</b> <b>0</b> <b>200</b> <b>0</b> <b>200</b> <b>0</b> <b>200</b> <b>0</b> <b>200</b> <b>0</b> <b>200</b> <b>0</b> <b>200</b> <b>0</b> <b>200</b> 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7. By clicking on "View QEA & MEP Reports" under the Cash Management menu, original report, latest revised report (if any) and transaction history of QEA and MEP proposals of the concerned Department can be viewed as shown in the screenshot below.

Government of Odish	ha, Finance Department							
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